

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-308
IB-2678/ND/2019

IN THE MATTER OF:

Ajay Singh

Vs

Emkay Automobile Industries Ltd

....Applicant

....Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 10.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Varun Gupta

For the Respondent

: Adv. Kapil Kher, Adv. Mohd. Irshad

ORDER

Ld. Counsel for both the parties have put in appearance and submitted that the matter has been settled between the parties. Ld. Counsel for the petitioner has seeks time to file withdrawal application. Let the same be filed. List the case for 17.02.2020.

sd/-
(K.K. VOHRA)
MEMBER (T)

(Rakhi)

sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)